

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 1 of 2012**

**Dated: 14<sup>th</sup> December, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Indian Oil Corporation Ltd. .... Appellant (s)  
Versus  
Gujarat State Petroleum Corporation ... Respondent (s)  
& Anr.**

Counsel for the Appellant (s): Mr. Rajat Navet  
Ms. Prachi Vasisht

Counsel for the Respondent(s): Mr. Yuvraj Bindra  
Mr. Inderbir S. Alag  
Ms. Sampada Narang  
Mr. Raghu Nayyar for Gail R-2  
Mr. Rakesh Dewan for PNGRB

**Appeal No. 2 of 2012**

**Bharat Petroleum Corporation .... Appellant (s)  
& Anr.  
Versus  
Gujarat State Petroleum Corporation ... Respondent (s)  
& Ors.**

Counsel for the Appellant (s): Mr. Rajat Navet  
Ms. Prachi Vasisht

Counsel for the Respondent(s): Mr. Yuvraj Bindra  
Mr. Inderbir S. Alag  
Ms. Sampada Narang  
Mr. Raghu Nayyar for Gail R-2  
Mr. Rakesh Dewan for PNGRB

**Appeal No. 5 of 2012**

**Gail India Limited**

**.... Appellant (s)**

**Versus**

**Gujarat State Petroleum Corporation  
Ltd. & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s): Mr. M.G. Ramachandran with  
Mr. Ankit Jain

Counsel for the Respondent(s): Mr. Rajat Navet  
Ms. Prachi Vasisht for BPCL  
Mr. Yuvraj Bindra  
Mr. Inderbir S. Alag  
Ms. Sampada Narang  
Mr. Rakesh Dewan for PNGRB

**Appeal No. 7 of 2012 &  
I.A. No. 294 of 2012**

**Gujarat State Petroleum Corporation  
Ltd.**

**.... Appellant (s)**

**Versus**

**Gail India Limited & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s):

Counsel for the Respondent (s): Mr. Rajat Navet for IOCL and BPCL  
Mr. Ankit Jain  
Ms. Prachi Vasisht  
Mr. Inderbir S. Alag  
Ms. Sampada Narang  
Mr. Rakesh Dewan for PNGRB  
Mr. Yuvraj Bindra

## **ORDER**

Mr. C.S. Vaidyanathan, the learned counsel for the respondent in Appeal No. 5 of 2012 has filed an additional affidavit sworn to by Mr. Sandeep Dave on behalf of GSPCL. The learned counsel for the parties seeks some time to file the reply to the same. Accordingly, they are directed to file the reply on or before 5.1.2013 after serving the copy on the other side.

The learned counsel for the parties are directed to file their respective comprehensive written submissions on or before 11.1.2013 after serving the copy on the other side.

Post the matter for further hearing on **28.1.2013 at 2:30 p.m.**

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**  
**Sm/Rt**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**